

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.421**  
**Appeal No.213/ND/252/2022**

**IN THE MATTER OF:**

Khosla Capital Solution Private Limited	...	Appellant
Versus		
Registrar Of Companies, Nct Of Delhi & Haryana & Ors.	...	Respondent

**Order under Section 252 of Companies Act, 2013.**

**Order delivered on 10.03.2023**

**Coram:**

**Mr. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant	:	
For the I.T. Deptt.	:	Mr. Sunil Agarwal, Sr. St. Counsel, Mr. Shivansh B. Pandya, Jr. St. Counsel & Mr. Utkarsh Tiwari, Adv.

**ORDER**

There is no appearance on behalf of the Appellant. In the interest of justice, let this matter be fixed for hearing on **11.04.2023**.

**Sd/-**

**DR. BINOD KUMAR SINHA,**  
**MEMBER (TECHNICAL)**

**Sd/-**

**ASHOK KUMAR BHARDWAJ,**  
**MEMBER (JUDICIAL)**